

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
STARRED QUESTION NO. 242
TO BE ANSWERED ON 23.03.2023**

SAFETY OF WORKERS IN FACTORIES

242. SHRI SUSHIL KUMAR GUPTA:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has any data about the number of deaths and fatal injuries occurring to workers in the last three years;**
- (b) if so, the details thereof;**
- (c) the number of persons who have been imprisoned for offences under the Factories Act, 1948 during the said period; and**
- (d) the steps that are being taken by Government for effective implementation of the Occupational Safety, Health and Working Conditions Code, 2020?**

ANSWER

**MINISTER OF LABOUR AND EMPLOYMENT
(SHRI BHUPENDER YADAV)**

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF THE RAJYA SABHA STARRED QUESTION NO. 242 TO BE ANSWERED ON 23.03.2023 RAISED BY SHRI SUSHIL KUMAR GUPTA REGARDING SAFETY OF WORKERS IN FACTORIES.

(a) to (c): The Government has enacted the Factories Act, 1948 which provides for safety, health and welfare of workers working in the factories registered under the said Act. The Factories Act, 1948 and rules framed thereunder are enforced by the respective State Governments through the Chief Inspectors of Factories (CIFs)/ Directorates of Industrial Safety and Health (DISH) in their respective sphere. CIFs/ DISH are empowered to take legal action against the occupier and manager of the factory for violating the provisions of the Factories Act, 1948 and rules framed thereunder. Directorate General of Factory Advice Service and Labour Institutes (DGFASLI), Ministry of Labour and Employment collects information from CIFs/ DISH of the States/ Union Territories related to fatal injuries, non-fatal injuries and prosecutions and convictions including imprisonments under section 92 and 96A under the Factories Act, 1948. The details of fatal injuries, non-fatal injuries and imprisonments under section 92 and 96A under the Factories Act, 1948, state-wise, for the years 2019, 2020 and 2021 is at Annexure -I, II and III respectively.

(d): The Occupational Safety, Health and Working Conditions (OSH & WC) Code, 2020 has been notified on 29th September, 2020. However, the OSH & WC Code 2020 has not come into force yet.

Annexure-I

Annexure referred to in reply of part (a) to (c) of the Rajya Sabha Starred Question No. 242 to be answered on 23.03.2023 raised by Shri Sushil Kumar Gupta regarding Safety of workers in factories.

State/UT-wise details of Fatal Injuries in registered factories (2019 – 2021)

Sl.No.	State/UT	2019	2020	2021
1	Andaman and Nicobar Islands	#	#	#
2	Andhra Pradesh	72	66	65
3	Arunachal Pradesh	#	#	#
4	Assam	4	10	4
5	Bihar	8	12	17
6	Chandigarh	#	#	#
7	Chhattisgarh	86	84	82
8	DD & DNH	9	5	#
9	Delhi	6	9	6
10	Goa	3	6	2
11	Gujarat	216	212	235
12	Haryana	26	35	14
13	Himachal Pradesh	9	8	2
14	Jammu and Kashmir	2	2	2
15	Jharkhand	21	16	26
16	Karnataka	69	45	46
17	Kerala	29	14	12
18	Lakshadweep	*	*	*
19	Madhya Pradesh	44	26	30
20	Maharashtra	145	154	180
21	Manipur	#	#	#
22	Meghalaya	1	1	1
23	Mizoram	#	#	#
24	Nagaland	#	#	#
25	Odisha	32	47	36
26	Puducherry	5	1	4
27	Punjab	64	28	#
28	Rajasthan	32	23	19
29	Sikkim	*	*	*
30	Tamil Nadu	122	114	147
31	Telangana	56	51	50
32	Tripura	#	#	2
33	Uttar Pradesh	46	66	#
34	Uttarakhand	20	15	6
35	West Bengal	#	#	#
Total		1127	1050	988

N.B.: (i) *: There are no registered factories in this State/UT.

(ii) #: Data not reported by the CIF/NIL Data.

Annexure-II

Annexure referred to in reply of part (a) to (c) of the Rajya Sabha Starred Question No. 242 to be answered on 23.03.2023 raised by Shri Sushil Kumar Gupta regarding Safety of workers in factories.

State/UT-wise details of Non-Fatal Injuries in registered factories (2019 – 2021)

Sl.No.	State/UT	2019	2020	2021
1	Andaman and Nicobar Islands	43	57	41
2	Andhra Pradesh	154	62	60
3	Arunachal Pradesh	#	#	#
4	Assam	21	19	40
5	Bihar	52	22	14
6	Chandigarh	1	#	#
7	Chhattisgarh	65	117	117
8	DD & DNH	49	29	#
9	Delhi	23	4	19
10	Goa	26	32	29
11	Gujarat	718	560	621
12	Haryana	47	33	24
13	Himachal Pradesh	23	18	15
14	Jammu and Kashmir	5	1	3
15	Jharkhand	42	38	35
16	Karnataka	414	215	27
17	Kerala	122	79	117
18	Lakshadweep	*	*	*
19	Madhya Pradesh	299	242	258
20	Maharashtra	1089	778	793
21	Manipur	#	#	#
22	Meghalaya	2	3	#
23	Mizoram	#	#	#
24	Nagaland	#	#	#
25	Odisha	40	48	35
26	Puducherry	32	26	30
27	Punjab	83	40	#
28	Rajasthan	188	81	141
29	Sikkim	*	*	*
30	Tamil Nadu	206	120	288
31	Telangana	57	98	65
32	Tripura	#	#	#
33	Uttar Pradesh	79	69	#
34	Uttarakhand	47	41	31
35	West Bengal	#	#	#
Total		3927	2832	2803

N.B.: (i) *: There are no registered factories in this State/UT.

(ii) #: Data not reported by the CIF/NIL Data.

Annexure-III

Annexure referred to in reply of part (a) to (c) of the Rajya Sabha Starred Question No. 242 to be answered on 23.03.2023 raised by Shri Sushil Kumar Gupta regarding Safety of workers in factories.

Imprisonment under Section 92 and 96 A of the Factories Act, 1948 during 2019 to 2021, as reported by State Governments:

Sl. No.	State/UT	2019	2020	2021
1	Karnataka	#	8	6
2	Kerala	1	#	2
3	Punjab	#	1	#
4	Tamil Nadu	3	1	#
TOTAL		4	10	8

Note: #: Data not reported by the CIF/NIL Data.
